

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2019**

Subject : Petition under Section 79(1) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under PoC charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Rajasthan Urja Vikas Nigam Limited.

Respondents : Power Grid Corporation of India Limited and Others.

Date of Hearing : 23.7.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, RUVNL  
Shri K.K Jain, Advocate, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking refund of amounts wrongly collected by Power Grid Corporation of India Limited (PGCIL) towards POC Charges for certain ISTS lines systems of BBMB, which are used exclusively, for transfer of power from Bhakra and Beas Projects belonging to the Participating States under BBMB. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned counsel for the Petitioner requested to list the present Petition along with the other similar Petitions i.e. Diary No.271/2019 and 238/2019 filed on 3.7.2019 and 24.5.2019 respectively.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 16.8.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.8.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition along with the similar Petitions filed by Haryana Power Purchase Centre and Punjab State Power Corporation limited shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**